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P.P.S. P. N. & M. J. M.
B. H. Patnaik

'A'

CAT/J/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

496

1990

Brijabandhu Sahay.....Applicant(s)

Versus

Urmila & others.....Respondent(s)

Sr. No.	Date	Order with Signature
1	10.1.91	<p>None appears. Advocates are on strike. Put up this case on 14.1.91 for Admonition.</p> <p style="text-align: right;">B. H. Patnaik Vice-Chairman</p> <p style="text-align: right;">M. M. Mehta Member</p>
2	14.1.91	<p>None appears. Advocates are on strike. Call on 22.1.91 for admission.</p> <p style="text-align: right;">B. H. Patnaik Vice-Chairman</p>
3	22.1.91	<p>None appears. Advocates are on strike. Call this matter on 29.1.91 for admission.</p> <p style="text-align: right;">B. H. Patnaik Vice-Chairman</p> <p style="text-align: right;">M. M. Mehta (g) Member (g)</p>

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O.H. No. 496/90

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Serial No. of Order	Date of Order	Order with Signature
4.29.1.91		<p>Heard. Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>any If any arrangements is made in the meantime it would be subject to the result of this case.</p>
5 30.11.91		<p>As agreed by the learned Counsel both sides, Put up this Case on 19.11.91 for hearing.</p> <p><i>AM</i> Member (Judicial)</p>
6 19.12.91		<p>There is no time for the day, call on 18.12.91 for fixing a date of hearing.</p> <p>Court fee if any, shall be filed in the meantime.</p> <p><i>AM</i> Vice-Chairman</p> <p><i>AM</i> Member (Judicial) 19.11.91</p>
7 25.11.91		<p>Put up tomorrow for further hearing along with O.A. 15-8/91.</p> <p><i>AM</i> Member (Judicial)</p>

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O.A 496/90

3)

Serial
No. of
OrderDate of
Order

Order with Signature

8

26/11
91

It was submitted by Mr. Sureswar Rath
on behalf of Mr. P. K. Mohapatra, learned counsel
for the applicant that the applicant has got
the relief and does not want to proceed further.
Hence this case is disposed of as not pressed.

MS
Member (Jail)